

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**I. A. No. 25/2012 in
Petition No. 125/MP/2012**

Sub: Maintaining grid security of the entire North East West (NEW) grid by curbing over-drawls and effecting proper load management by Northern Region constituents.

Date of hearing : 17.5.2012

Coram : Shri S. Jayaraman, Member
Shri M.Deena Dayalan, Member

Petitioner : Northern Regional Load Despatch Centre, New Delhi
Vs

Respondents : Punjab State Transmission Corporation Ltd., Patiala
Haryana Vidyut Prasaran Nigam Ltd., Panchkula
Rajasthan Rajya Vidyut Prasaran Nigam Ltd, Jaipur
Delhi Transco Ltd., New Delhi
Uttar Pradesh Power Transmission Corporation Ltd.,
Lucknow
HPSEB Limited, Shimla
Power Transmission Corporation of Uttarakhand Ltd.,
Dehradun
Power Development Department, Government of J & K,
Jammu
Electricity Department, Chandigarh
North Central Railway, New Delhi
State Load Despatch Centre, Ablowal (Patiala), Punjab
State Load Despatch Centre, Panchkula
State Load Despatch Centre, Heerapura, Rajasthan
State Load Despatch Centre, Delhi
State Load Despatch Centre, Lucknow
State Load Despatch Centre, Uttarakhand
State Load Despatch Centre, Himachal Pradesh
State Load Despatch Centre, Jammu and Kahmir

Performa Respondent: Member-Secretary, Northern Regional Power Committee

Parties present : Shri V.V.Sharma, NRLDC
Shri Rajiv Porwal, NRLDC

Record of Proceedings

The representative of Power System Operation Corporation Limited (POSOCO) submitted that the petitioner has filed the Interlocutory Application to bring to the notice of the Commission the instances of heavy overdrawal from the Northern Regional Grid by the constituents of the Northern Region and for appropriate directions to maintain safety and security of the grid. The representative of the petitioner explained the current situation of the Northern Region grid as under:

- (a) There has been heavy overdrawal by the NR constituents particularly Uttar Pradesh, Rajasthan, Haryana and Uttarakhand during the period 1st May 2012 to 14th May 2012. The overdrawal figures based on SCADA data are as under:

State Control Area	Average daily overdrawal for the period 1 st May to 14 th May 2012	Maximum daily overdrawal during the period 1 st May to 14 th May 2012
Uttar Pradesh	28 MU / day (Average 1200 MW Round the Clock)	42 MU on 7 th & 8 th May-12 (Average 1700 MW round the Clock)
Rajasthan	12 MU /day (Average 500MW Round the clock)	28 MU on 4 th May 2012 (Average 1200 MW round the clock)
Haryana	9 MU/day (Average 375 MW Round the clock)	16.5 MU on 6 th May 2012 (Average 687 MW round the clock)
Uttarakhand	3 MU/day (Average 125 MW Round the clock)	6 MU on 4 th May 2012 (Average 250 MW round the clock)

- (b) On 13th, 14th, 15th and 16 May 2012 the minimum grid frequency was 49.42 Hz, 48.91 Hz, 49.05 Hz and 48.82 Hz respectively. The frequency remained below 49.5 Hz for 0.5 %, 13%, 18% and 15.3 % of the time. The frequency remained below 49.7 Hz for 10.3%, 36.4%, 61% and 47.6 % of the time respectively.

- (c) The issues of overdrawal and violation of various provisions of IEGC have been taken up by the petitioner with the respective constituents through messages and telephonic conversation. The issue was also brought to the

notice of the heads of SLDCs and other senior officials of the respective States. Further a meeting was taken by Joint Secretary (OM), Ministry of Power on 18.4.2012 to review of the power supply position for summer/monsoon, wherein the NR constituents were advised to make adequate arrangement to purchase power to meet the anticipated demand in their control during summer/monsoon. Thus, all other avenues have been exhausted for curbing heavy overdrawal by NR constituents on a persistent basis.

(d) Interim directions be issued to the constituents to stop overdrawal forthwith.

2. After hearing the representative of POSOCO and considering gravity of the situation posing imminent danger to the grid, the Commission issued the following directions:

- a) The constituents of the Northern Region, particularly Uttar Pradesh, Rajasthan, Punjab, Haryana shall restrict their drawal within their schedule forthwith and ensure that there is no violation Regulations 6.4.8, 5.4.2 (a) and 5.4.2 (b) of the IEGC;
- b) The constituents of the Northern Region shall comply with the directions of NRLDC to maintaining the security of the system; and
- c) Notice to the respondents on the IA returnable by 28.5.2012.

3. The Commission directed the Officers in charge of the respective State Load Despatch Centres, State Transmission Utilities and State Electricity Boards/the Distribution licensees in the Northern Region, particularly Uttar Pradesh, Rajasthan, Punjab, Haryana to explain by 28.5.2012 the reasons for non-compliance of the various provisions of the IEGC with regard to overdrawal from the grid and non-compliance of the directions of NRLDC in violation of section 29 of the Electricity Act, 2003 during the period 1st January 2012 to 25th March 2012 and during 1st May to 14th May 2012.

4. The matter shall be posted for hearing on 31.5.2012.

By Order of the Commission
Sd/-
(T. Rout)
Joint Chief (Law)